COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

IA NO. 279 OF 2017 IN APPEAL NO. 160 OF 2017 & IA NO. 614 OF 2017 & IA No. 1158 of 2018

Dated: 24th August, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

Gujarat State Petronet Ltd. ...Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Mr. Piyush Joshi Ms. Sumiti Yadava

Ms. Aditi

Counsel for the Respondent(s) : Mr. Rajinder Kaul

Mr. Sumit Kishore for R-1

Mr. Sanjay Jain, Sr. Adv. Mr. Yoginder Handoo Mr. Yuvraj Sharma Mr.Adrija Thakur for R-2

<u>ORDER</u>

Since the matter is likely to arrive at amicable settlement. List the matter after 3 weeks'.

At the request of the learned counsel for the Respondent No. 1, a week's time is granted to file reply with advance copy to the other side. Rejoinder, if any, may be filed, within a week thereafter by the Appellant.

Interim order, if any, shall continue till next date of hearing i.e. by 27.09.2018

List the matter on 27.09.2018.

(B.N. Talukdar)
Technical Member (P&NG)
kt/vq

(Justice Manjula Chellur) Chairperson